

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of Hearing: 16.10.2018

Petition No. 303/MP/2018 alongwith IA No.81/2018

Subject : Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.

Petitioner : Jindal India Thermal Power Limited (JITPL)

Respondents : The Northern Railways (Ambala Division) and Another

Petition No. 304/MP/2018 alongwith IA No.82/2018

Subject : Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.

Petitioner : Jindal India Thermal Power Limited

Respondents : East Central Railway and Another

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Ms. Rhea Luthra, Advocate, JITPL

Record of Proceedings

Learned counsel for the Petitioner requested for adjournment in both the petitions due to non-availability of the arguing counsel in the matters. Request was allowed by the Commission.

2. The petitions alongwith IAs shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D.Pant)
Deputy Chief (Law)**